## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.64/252/ND/2018

In the matter of:

**KOC Global Consultants Pvt. Ltd** 

.. PETITIONER

SECTION:

**Under Section 252** 

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

. -

For the Respondent/Corporate Debtor::

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh, Income tax Deptt. Mr. Manish Raj, Co. Prosecutor

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Company Prosecutor for the RD as well as Ld. Standing Counsel for the Income tax Department are also present. Both the statutory authorities seek some time to file their observations/report.

Taking into consideration the said representation, last chance is given to these authorities for filing their observations before the next date of hearing.

Post the matter on 05.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.2.2018